

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1277 of 2024

In the matter of:

Varun Gulati

Applicant

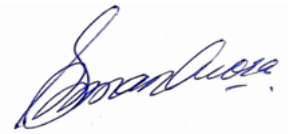
Versus

CPCB & Ors.

Respondents

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SUMAN ARORA—Counsel for CPCB
66, Ring Road, Lajpat Nagar 3
New Delhi – 110024
9811417151; 011 29847151
aroras16@gmail.com

Dated: 21.02.2025

Place: Delhi

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 1277 of 2024

In the matter of:

Varun Gulati

Applicant

Versus

CPCB & Ors.

Respondents

**REPLY ON BEHALF OF THE RESPONDENT No. 1, CENTRAL
POLLUTION CONTROL BOARD (CPCB)**

Most respectfully showeth:

PRELIMINARY SUBMISSIONS:

1. That the Hon'ble National Green Tribunal, Principal Bench (hereinafter referred to as "Hon'ble NGT") vide Order dated 08.11.2024 (**Annexure-I**) and Notice dated 22.11.2024 in Original Application (hereinafter referred to as "OA") no. 1277/2024 impleaded the Central Pollution Control Board (hereinafter referred to as "CPCB") as Respondent no. 04 in the instant matter. Thereby, the reply is made in succeeding paragraphs.
2. That at the outset, the Answering Respondent denies all claims, contentions, allegations and averments against Answering Respondent CPCB in the above OA contrary to anything stated or submitted in this reply. Nothing in the OA may be deemed to have been accepted or admitted by the Answering Respondent for want of a specific denial or on



the ground of non-traverse, save any averment which has been expressly admitted hereinafter.

3. That, CPCB is constituted under The Water (Prevention and Control of Pollution) Act, 1974. It performs the functions under The Water (Prevention and Control of Pollution) Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981, and The Environment (Protection) Act, 1986.
4. That, the present application has been filed by the applicant alleging that the Respondent No. 7 to 42 are unauthorizedly and illegally running red category units in the village Gamri, East Delhi. The allegation is that these respondents are engaged in the process involving metals surface treatment, pickling, Nickel electroplating, power coating plants, glass melting furnace, heat treatment using cyanide bath, phosphating or finishing and anodizing, enamelling/galvanizing and fabric dyeing. It is alleged that they are operating in the non-conforming and thickly residential area in violation of the order of Hon'ble Supreme Court in the matter of M C Mehta Vs Union of India W. P. (C) No. 4677/1985 dated 07.05.2004 whereby a direction was issued for shifting all the industries operating from the non-conforming residential areas of Delhi. A further plea has been taken that these units are violating the environmental norms and discharging the effluents directly into the drain.
5. That the Hon'ble NGT vide order dated 08.11.2024 in OA No. 1277/2024 formed a Joint Committee comprising of representative of Member Secretary, DPCC, representative of Member Secretary CPCB, Deputy Commissioner, MCD East and the District Magistrate, North East District Delhi who will act as the coordinating agency in the Committee.



REPLY:

6. That in compliance of the Hon'ble NGT order dated 08.11.2024 in OA No. 1277/2024, the nomination to represent Member Secretary, CPCB in the Joint Committee was communicated to the District Magistrate, North East District vide letter dated 06.12.2024. A copy of the letter is annexed as **Annexure-II**.
7. That the Joint Committee comprising representative of Member Secretary, DPCC, representative of Member Secretary CPCB, Deputy Commissioner, MCD East and the District Magistrate, North East District Delhi carried out inspection of alleged 36 nos. of units/sites (Respondent Nos. 7 to 42) on 01.01.2025, 02.01.2025, 04.01.2025, 06.01.2025, 11.02.2025 and 14.02.2025. During joint inspection, officials from BSES and Delhi Police were also present.
8. That it is humbly submitted that Inspection report of the Joint Committee will be submitted by the Nodal agency i.e District Magistrate, North East District Delhi.
9. That the Hon'ble Supreme Court passed a Judgement vide order dated 07.05.2004 in IA No. 22 in W. P. (Civil) No. 4677 of 1985 titled as "M. C. Mehta Vs. Union of India & Ors" for closure of illegal units from the residential/non-conforming areas in NCT of Delhi. Further, in the aforesaid matter, the Hon'ble Supreme Court vide its Order dated 04.11.2019 directed that closure of Industries in unauthorised/illegal industries in non-conforming areas of Delhi is the responsibility of Zonal Deputy Commissioners of Municipal Corporations. A copy of the Hon'ble Supreme Court Order dated 04.11.2019 is annexed as **Annexure-III**.



10. That as per the order dated 05.01.2023 issued by the office of the Chief Secretary, Govt. of NCT for closure of industries in non-conforming areas including disconnection of electricity and water supply, the implementing agencies are Delhi Municipal Corporations, Industries department, DISCOMs (Distribution Company) and Delhi Jal Board. A copy of the order dated 05.01.2023 is annexed as **Annexure-IV**.
11. That, the answering Respondent No. 1 craves leave of the Hon'ble NGT to file additional reply, if required, in future.
12. That, in the light of the above submissions, it is respectfully submitted that this Answering Respondent, i.e., CPCB, shall abide by any order(s) or direction(s) passed by this Hon'ble NGT in the instant OA.


(Anamika Sagar)

Scientist 'E'

Central Pollution Control Board



**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1277 of 2024

In the matter of:

Varun Gulati

Applicant

Versus

CPCB & Ors.

Respondents

AFFIDAVIT

I, **Anamika Sagar** working as Scientist "E" in Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi, the Respondent No. 1 in the above matter, do hereby solemnly affirm, declare on oath and state as under: -

1. That I, the deponent herein is well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the



contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.


DEPONENT

अनामिका सागर / Anamika Sagar
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032

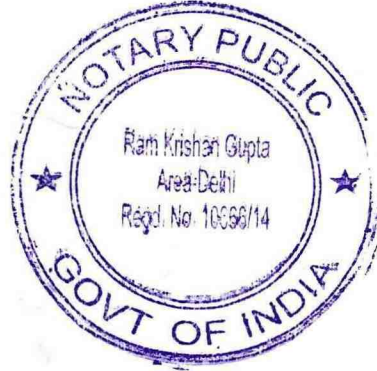
VERIFICATION

21 FEB 2025


Verified at New Delhi on this day of _____ 2025 that the contents of the above reply are correct and true on the basis of the records of the case as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis- stated.


DEPONENT

अनामिका सागर / Anamika Sagar
वैज्ञानिक 'ई' / Scientist 'E'
केंद्रीय प्रदूषण नियंत्रण बोर्ड
Central Pollution Control Board
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(M/o Environment, Forest & Climate Change, Govt. of India)
परिवेश भवन, पूर्वी अर्जुन नगर, दिल्ली-110032
Parivesh Bhawan, East Arjun Nagar, Delhi-110032



ATTESTED


NOTARY
DELHI (INDIA)

21 FEB 2025

Item No. 02

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 1277/2024

Varun Gulati

Applicant

Versus

CPCB & Ors.

Respondent(s)

Date of hearing: 08.11.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Ms. Mansi Chahal, Adv. for Applicant

ORDER

1. In this Original application, the applicant has alleged that the Private Respondent No. 7 to 42 are unauthorizedly and illegally running red category units in the village Gamri, East Delhi.

2. The allegation is that these respondents are engaged in the process involving metals surface treatment, pickling, Nickel electroplating, power coating plants, glass melting furnace, heat treatment using cyanide bath, phosphating or finishing and anodizing, enamelling/galvanizing and fabric dyeing.

3. It is alleged that they are operating in the non conforming and thickly residential area in violation of the order of Hon'ble Supreme Court in the matter of MC Mehta Vs Union of India WPC No. 4677/1985 dated

07.05.2004 whereby a direction was issued for shifting all the industries operating from the non conforming residential areas of Delhi.

4. A further plea has been taken that these units are violating the environmental norms and discharging the effluents directly into the drain. In support of this submission, the learned counsel for the applicant has placed reliance upon the photographs filed as annexure A-1. Learned Counsel for the applicant has also referred to the FIR at annexure A-3 and has submitted that this FIR has been filed by the Electricity Board in respect of unauthorised and illegal use of electricity, stating that the concerned person, along with associates, is running various illegal factories in the said residential area which are dangerous to human life. She has also relied upon annexure A-5, which is a communication sent by the DPCC to the Additional Deputy Commissioner in respect of the illegal running of units in Gamri Village in East Delhi in a non-confirming residential area and has submitted that even the Chief Secretary has issued the direction on 05.01.2023 for closure of industries in non-conforming areas including disconnection of electricity and water supply. The allegation is that in spite of the said letter, no action has been taken.

5. The OA raises substantial issues with respect to compliance of the provisions of schedule enactment.

6. Issue notice to the above respondents for filing their response/reply by way of affidavit before the Tribunal at least one week before the next date of hearing through e-filing. If any respondent directly files the reply without routing it through his advocate then the said respondent will remain virtually present to assist the Tribunal. Applicant is directed to serve and file the affidavit of service at least one week before the next date of hearing.

7. Having regard to the nature of the allegations made, we also form a Joint Committee comprising of representative of Member Secretary, DPCC, representative of Member Secretary CPCB, Deputy Commissioner, MCD East and the District Magistrate, North East District Delhi who will act as the coordinating agency in the Committee. The Committee will visit the village Gamri, East Delhi and identify all such units that are illegally operating in that area, especially Respondent No. 7 to 42 and will take appropriate remedial action.

8. Let the factual and action taken report be submitted by the Joint Committee within eight weeks.

9. List on 24.02.2025.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

November 08, 2024
O.A. No. 1277/2024
HB..



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केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA
December 06, 2024

CM-13011/320/2024-LAW-HO-CPCB-HO

To

The District Magistrate
North East District
K-Block, Ground Floor, DC Office Complex,
Nand Nagri, Delhi-110093

Subject: Nomination in compliance to the Hon'ble NGT (PB) order dated 08.11.2024 in OA No.1277/2024: Varun Gulati Versus CPCB & Ors.- reg.

Sir,

This has reference to the Hon'ble NGT (PB) order dated 08.11.2024 in OA No. 1277/2024; Varun Gulati Vs. CPCB & Ors. The relevant order passed by Hon'ble NGT is as below:

"...7. Having regard to the nature of the allegations made, we also form a Joint Committee comprising of representative of Member Secretary, DPCC, representative of Member Secretary CPCB, Deputy Commissioner, MCD East and the District Magistrate, North East District Delhi who will act as the coordinating agency in the Committee. The Committee will visit the village Gamri, East Delhi and identify all such units that are illegally operating in that area, especially Respondent No. 7 to 42 and will take appropriate remedial action.

...8. Let the factual and action taken report be submitted by the Joint Committee within eight weeks."

In compliance to the aforesaid order of the Hon'ble NGT, Shri Abdul Muteen, Scientist 'B' (Mob:8743945964 & e-mail: abdulmuteen.cpcb@gov.in), has been nominated to represent CPCB as a member of the Joint Committee.

Further, it is requested to take necessary action in the matter for timely compliance of Hon'ble NGT directives.

Yours faithfully

Anamika Sagar
(Anamika Sagar)

Scientist-E & Div. Head, IPC-V

Encl.: As above

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार
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Further, it is requested to take necessary action in the matter for timely compliance of Hon'ble NGT directives.

Yours faithfully

(Anamika Sagar)

Scientist-E & Div. Head, IPC-V

Encl.: As above

Copy to :

✓ The Member Secretary
Delhi Pollution Control Committee
6th Floor, CWing, Delhi Secretariat
Delhi-110002

: For kind information and necessary
action, please.

DH, Law Division

: For information and record, please.

(Anamika Sagar)

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, New Delhi - 110032

दूरभाष/Tel: 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

ITEM NO.301

COURT NO.3

SECTION PIL-W

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S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 4677/1985

M.C. MEHTA

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

((1) REPORT NO. 149 AND 161 SUBMITTED BY MONITORING COMMITTEE
 (2) IA NOS. 51374, 54195 AND 54198/2019 (APPLNS. FOR INTERVENTION, DIRECTIONS AND STAY ON BEHALF OF RAVINDER PARKASH PUNJ)
 (3) IN RE: RELOCATION OF INDUSTRIES IN DELHIPROGRESS REPORT BY THE MONITORING COMMITTEE APPOINTED BY THIS HON'BLE COURT
 (4) I.A. NOS. 60398 AND 60399/2019 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON B/O MOHAN LAL)
 (5) IA NOS. 125628 AND 125635/2019 (APPLNS. FOR INTERVENTION AND DIRECTIONS ON B/O AJAY GUPTA)
 (6) IA NOS. 125699 AND 125701/2019 (APPLNS. FOR INTERVENTION AND STAY ON B/O HARKRISHAN AND ORS.)
 (7) IA NOS. 158567 AND 158572/2019 (APPLNS. FOR INTERVENTION AND STAY ON B/O PARMANAND KUMAR AND ORS.)

Date : 04-11-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARUN MISHRA
 HON'BLE MR. JUSTICE DEEPAK GUPTA

Counsel for parties

Mr. Ranjit Kumar, Sr. Advocate (A.C.)
 Ms. Anitha Shenoy, Sr. Advocate (A.C.)
 Mr. A.D.N. Rao, Advocate (A.C.)
 Mr. Rishi Raj Sharma, Adv.
 Ms. Srishti Agnihotri, Adv.
 Ms. Sanjana Thomas, Adv.
 Mr. Nitesh, Adv.

Mr. Tushar Mehta, SG
 Mr. A.N.S. Nadkarni, ASG
 Mr. D.L. Chidananda, Adv.
 Ms. Suhashini Sen, Adv.
 Mr. S.S. Rebello, Adv.
 Ms. Archana Pathak Dave, Adv.
 Mr. Rajat Nair, Adv.
 Mr. Raj Bahadur, Adv.
 Mr. G.S. Makker, Adv.
 Mr. Rajesh k. Singh, Adv.
 Ms. Anil Katiyar, Advocate

Mr. Jitendra Mohan Sharma, Sr. Adv.
Dr. Sunil Kumar, Adv.
Mr. Pradeep Kumar Kaushik, Adv.
Mr. Pranshu kaushal, Adv.
Mr. S.K. Chaturvedi, Adv.
Mr. Rajiv Mangla, Advocate

Mr. Sanjiv Sen, Sr. Adv.
Mr. Praveen Swarup, Adv.
Mr. harsha Peechara, Adv.
Mr. Sayan Ray, Adv.
Mr. Soumo Palit, Adv.
Mr. Suvesh Kumar, Adv.

Mr. D.N. Goburdhun, Advocate
Mr. Alok Gupta, Adv.
Mr. Nipun Sharma, Adv.

Petitioner-In-Person

Mr. B.V. Balram Das, Advocate

Ms. Garima Prashad, Advocate
Mr. G.S. Oberoi, Adv.
Mr. Mohit Kumar Bansal, Adv.

Mr. Sanjay Jain, Advocate

Ms. Deeplaxmi S. Matwankar, Advocate

Mr. Shishir Pinaki, Advocate

Ms. Roohina Dua, Adv.
Mr. Chaitanya Madan, Adv.
Mr. Naveen Kumar, Adv.

Mr. Vijay Panjwani, Adv.

Mr. Sumant De, Adv.
Ms. Prerna Mehta, Adv.

Mr. Nishant Kumar, Adv.
Ms. Maya Mukherjee, Adv.

Mr. Chirag M. Shroff, Adv.
Ms. Mahima C. Shroff, Adv.
Ms. Yashika Verma, Adv.
Ms. Riya Thomas, Adv.

*

For Ms. Smita Maan, Adv. (Appearance slip not given)

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UPON hearing the counsel the Court made the following
O R D E R

(1) REPORT NO. 149 AND 161 SUBMITTED BY MONITORING COMMITTEE

As prayed for, three weeks' time is granted to the Monitoring Committee to file response.

Report No.161 is, accordingly, disposed of.

(2) IA NOS. 51374, 54195 AND 54198/2019 (APPLNS. FOR INTERVENTION, DIRECTIONS AND STAY ON BEHALF OF RAVINDER PARKASH PUNJ)

We have considered the objections and the report. We find the report to be absolutely correct and it must be scrupulously followed by the owner.

In case of any violation, let it be reported to this Court to take stringent actions against the owner, whether he can use the building in violation of order. In case of any violation of the order of Monitoring Committee is committed the same to be viewed seriously.

Application for directions is dismissed and the other applications are disposed of.

(3) IN RE: RELOCATION OF INDUSTRIES IN DELHI PROGRESS REPORT BY THE MONITORING COMMITTEE APPOINTED BY THIS HON'BLE COURT

The compliance report filed on behalf of the Government of NCT of Delhi is considered. It has been pointed out that out of 92 industrial units of step 2 which were found to be running illegally, 30 units have been sealed and 11 units are operating in the industrial clusters. SDMC has also informed that remaining 49 premises are vacant/shops/under construction. And there is some contradiction with respect to the previous status report furnished by the SDMC on the status of 49 units. The Government of NCT of Delhi has directed the SDMC to recheck and verify and provide the actual state of affairs regarding these 49 units/premises. After closing down the units, the use of the premises is being ensured in

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accordance with the provisions of the MPD-2021 by the respective municipal bodies. Direction has been issued to the Zonal Deputy Commissioners to keep strict vigil on such premises so that they should not be re-used for any illegal purpose.

The state of affairs projected in paragraph 5 and 6 cannot be said to be proper. Let a clear affidavit be filed with respect to the closing of the industrial units which are objectionable and we saddle the responsibility of compliance of the order upon the respective Zonal Deputy Commissioners of the Municipal Corporations. They shall be personally liable, in case any any industrial unit is found to be running, not only in the law of torts but also for violating the order passed by this Court and they shall be liable to be proceeded with under the Contempt of Court Act. In case any unit is found to be running in violation of the Court's order in future.

Let respective Zonal Deputy Commissioners of the Municipal Corporations file the affidavits as to the state of affairs within the area which falls in their respective zones of the Municipal Corporation concerned. Let a better affidavit be filed by SDMC also. Let the Zonal Deputy Commissioners and SDMC also take the steps and furnish a report directly to this Court in addition to the Government of NCT of Delhi of doing the needful within fifteen days from today.

List for further hearing on 25.11.2019.

(4) I.A. NOS. 60398 AND 60399/2019 (APPLNS. FOR IMPLEADMENT AND DIRECTIONS ON B/O MOHAN LAL)

(5) IA NOS. 125628 AND 125635/2019 (APPLNS. FOR INTERVENTION AND DIRECTIONS ON B/O AJAY GUPTA)

(6) IA NOS. 125699 AND 125701/2019 (APPLNS. FOR INTERVENTION AND STAY ON B/O HARKRISHAN AND ORS.)

(7) IA NOS. 158567 AND 158572/2019 (APPLNS. FOR INTERVENTION AND STAY ON B/O PARMANAND KUMAR AND ORS.)

Issue notice.

Let reply be filed by the concerned departments within a period of three weeks from today.

List thereafter.

Let a copy of these applications be furnished to the Standing Counsel appearing for the respective departments.

IN RE: Kant Enclave (Disposed of)

It is pointed out by Mr. Ranjit Kumar, learned Amicus Curiae that there are certain complaints/letters have been received by him that the amount has not been paid in terms of the order passed by this Court.

Let the State of Haryana look into the matter and submit before this Court how many persons are left to be paid and the reasons for not making the payment.

Let an appropriate affidavit be filed within four weeks.

List thereafter.

The FDRs be renewed for a period of one year.

I.A. NOS.130216 & 130219 of 2019

These applications were mentioned for listing.

List after two weeks.

(NARENDRA PRASAD)
COURT MASTER

(PRADEEP KUMAR)
COURT MASTER

**OFFICE OF THE CHIEF SECRETARY
GOVT. OF NCT OF DELHI, 5th LEVEL A-WING,
DELHI SECRETARIAT, IP ESTATE, NEW DELHI-110002**

F.No-DPCC/10/(06)/05/2012/ 7922-7949

Dated: 05/01/2023

ORDER

Whereas, the Hon'ble Supreme Court of India while hearing Writ Petition(s) No(s) 13029/1985 in the matter of M.C. Mehta Vs. Union of India & Ors. has passed orders dated 04.11.2019 and 06.11.2019 directing the undersigned to ensure implementation of a number of measures to control various factors which are contributing to the air pollution in Delhi such as construction and demolition, open dumping of waste, garbage, unpaved roads/pits, road dust, garbage dumping and traffic congestion. In addition, the Hon'ble Supreme Court has further directed the undersigned to take care of the hotspots and implement immediate measures for addressing the problem of higher level of air pollution in the identified hotspots. Hon'ble Supreme Court of India is continuously monitoring various issues w.r.t. air polluting control measures, C&D management, solid waste management etc.

In reference to above, an order dated 18.08.2022 was issued by this office, containing certain directions to various agencies for time bound actions to comply with orders of the Hon'ble Supreme Court. In the order dated 18.08.2020, directions issued on 07.11.2019 were also reiterated for compliance.

Over the last few years there are various specific guidelines/directions/actionables issued by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble National Green Tribunal, Commission for Air Quality Management for NCR and Adjoining Areas (CAQM), Central Pollution Control Board (CPCB) & Delhi Pollution Control Committee (DPCC) and most particularly CAQM's Direction no. 66 of Graded Response Action Plan (GRAP) (which come into force with effect from 01.10.2022) and recommendations as mentioned in *Policy to Curb Air Pollution in the National Capital Region of CAQM* for abating air pollution in the Delhi and NCR.

In reference to above, the order dated 18.08.2020 of this office is hereby amended for compliance by various agencies as per the table below:

S. No.	Direction	Implementing Agency	Officer(s) responsible
1.	Clearance of Construction and Demolition (C&D) waste and garbage dumps on <u>road sides</u> special emphasis on <u>hotspots</u> .	Road owning agencies i.e. DDA, PWD, DMCs, DSIIDC & NHAI, NDMC, DCB	i. Engineer Member-DDA ii. Commissioner and Director (DEMS)-MCD iii. Secretary, and Engineer-in-Chief, PWD iv. MD, DSIIDC v. Secretary, NDMC vi. Regional Officer, NHAI vii. CEO, DCB

2.	Clearance of Construction And Demolition (C&D) waste and garbage dumps on <u>vacant plots</u> .	DDA, DJB, PWD, DCB	i. Pr. Commissioner (Land), DDA ii. CEO, DJB iii. Secretary- PWD iv. CEO, DCB
3.	Clearance of Construction And Demolition (C&D) waste and garbage dumps along the <u>drains</u> ,	Irrigation & Flood Control, DMCs, PWD, NDMC, DCB	i. Secretary- I&FC ii. Commissioner, MCD iii. E-in-C, PWD iv. Secretary, NDMC v. CEO, DCB
4.	Dust control at C&D sites and closure of C&D projects un-registered on DPCC web portal.	ULBs, DPCC, Department of Revenue, DDA, NHAI, DMRC, NBCC, PWD, CPWD	i. Commissioner, MCD ii. Secretary, NDMC iii. CEO, DCB iv. Commissioner (Planning), DDA v. Director General, CPWD vi. MD, NBCC vii. District Magistrate of each revenue district viii. E-in-C, PWD ix. Regional Officer, NHAI
5.	C&D waste removal on identified stretches on <u>O-Zone</u> (Yamuna River bed), <u>Ridge</u> and along <u>UER-II</u> (Urban Extension road-II)	DDA	i. Engineer Member, DDA
6.	Water sprinkling around <u>hotspots</u> and <u>major traffic corridors</u>	DMCs	Dy. Commissioner of Concerned MCD Zone
7.	<u>Making Hotspots dust free:-</u> i. Greening and paving of road sides and other vacant patches ii. Filling of potholes iii. Deployment of Mechanical road sweeper iv. Deployment of Water sprinkler v. Night patrolling vi. Deployment of anti-smog gun	Dust Management Cells (DMCs), PWD, DSIIDC, DUSIB,	i. Dy. Commissioner Concerned MCD Zone, ii. E-in-C- PWD iii. CE (Ind. Estates), DSIIDC iv. NDMC v. DUSIB vi. Dust Management Cells
8.	<u>Repair/ maintenance of one-road per zone every week:-</u> Organizations, under whose jurisdiction such road comes, should undertake repairs/ maintenance/ improvisation works of at least one road per zone (end	MCD, NDMC, PWD, DDA, DCB, NHAI	i. Dy. Commissioner Concerned MCD Zone, ii. Secretary, NDMC iii. E-in-C- PWD iv. NHAI ii. CEO, DCB iii. Engineer Member, DDA

9.	to end-on both sides) along the length and breadth, including RoW (if any), every week, preferably on Saturday Closure of industries in non-conforming areas including disconnection of electricity and water supply.	DMCs Industries department, DISCOMs, DJB	i. Commissioner- MCD ii. Commissioner Industries iii. CEOs-BRPL, BYPL and TPDDL iv. CEO-DJB
10.	Closure of polluting industries in notified industrial / redevelopment areas including disconnection of electricity and water supply.	DPCC, DISCOMs, DJB	i. Chairman and Member Secretary -DPCC ii. CEOs - BRPL, BYPL, TPDDL iii. CEO-DJB
11.	Expeditious redressal of complaints reported by CPCB teams and updated on SAMEER App	DMCS, PWD, DSIIDC, DPCC, DJB	i. Commissioner- MCD ii. E-in-C- PWD iii. MD-DSIIDC iv. MS-DPCC
12.	Special measures to be taken for preventing dust pollution in Shahjahanabad redevelopment area	PWD	i. Project Director-PWD
13.	Ban on fire crackers till 01.01.2023	Delhi Police, Revenue Department, MCD	i. DCP of each police district. ii. District Magistrate of each Revenue district. iii. CE-MCD (Zone-wise)
14.	Open burning of biomass and solid waste, stubble burning and landfill fires	Development Dept, DMCs, NDMC, DCB	i. Special Commissioner (Development) ii. Dy. Commissioner of Concerned MCD Zone iii. Secretary (NDMC), iv. CEO- DCB
15.	Valid PUC , no entry for non-destined vehicles	Transport, Delhi Traffic Police	i. Jt. CP (Traffic) ii. Special Commissioner (Transport)-GNCTD
16.	Overloading of vehicles and Diesel / Petrol vehicles or more than 10/15 years of age,	Transport, Delhi Traffic Police, ULBs, NDMC and DCB	i. Jt. CP (Traffic) ii. Special Commissioner (transport)-GNCTD, iii. Dy. Commissioner of Concerned MCD Zone iv. Secretary (NDMC), v. CEO- DCB
17.	All the trucks/ vehicles used for carrying construction material shall be fully covered and cleaned	Transport, Delhi Traffic Police	i. Jt. CP (Traffic) ii. Special Commissioner (transport)-GNCTD

18.	Use of PNG as industrial fuel	DPCC, DISCOMs, DJB and ULBs,	<ul style="list-style-type: none"> i. Chairman and Member Secretary -DPCC ii. CEOs - BRPL, BYPL, TPDDL iii. CEO-DJB iv. Dy. Commissioner of Concerned MCD Zones
19.	Uninterrupted power supply and restriction on use of DG sets in conforming and non-conforming areas	Power Department, DPCC, Revenue Department	<ul style="list-style-type: none"> i. Spl. Secretary (Power) ii. DC of concerned MCD Zones iii. MS DPCC iv. DMs of each Revenue District

General directions:-

S.No.	Activity	Officer(s) Responsible
1.	To provide police protection to all the enforcement teams and teams engaged in implementation of the aforesaid orders of the Hon'ble Supreme Court of India.	<ul style="list-style-type: none"> i. Jt. CP, Concerned Range. ii. Jt. CP (Traffic) to act as nodal officer
2.	Prevention of illegal dumping of C&D waste, garbage and plastic waste on public places	<ul style="list-style-type: none"> i. Jt. CP, Concerned Range ii. Jt. CP (Traffic) to act as nodal officer iii. Commissioner-MCD iv. Secretary (NDMC), v. CEO- DCB
3.	Mobilization of deployment of machinery, equipments, vehicles and other resources for inspecting/ field staff	Concerned HODs
4.	Monitoring/review of the activities of the Municipal Corporations in disposal of C&D waste and other solid waste as provided under Rule 12 of Solid Waste Management Rules, 2016	i. Div. Commissioner
5.	Timely redressal of complaints/grievances reported on Green Delhi App, Sameer App, 311 'App' (APAG) Periodically monitored by the Head of Departments	i. Concerned HODs

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Other Compliances:

- It shall be the responsibility of the above mentioned agencies / officers to ensure that coordinated action is taken to ensure compliances of various specific guidelines /directions/actionable issued by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble NGT, Direction no. 66: Graded Response Action Plan (GRAP) by Commission for Air Quality Management in National Capital Region and Adjoining Areas (CAQM), 'Policy to Curb Air Pollution in the National Capital Region' of CAQM, Central Pollution Control Board (CPCB) and DPCC for air pollution control.
- It shall be the responsibility of the above mentioned agencies / officers to ensure that coordinated action is taken to ensure that local sources of pollution as outlined above are completely curbed.
- Systemic efficiency to be so improved so that the complaints noted by the inspecting teams and by the public on Green Delhi App, Sameer App, 311 App are redressed within prescribed timelines. Whenever Complaints/grievances are transferred between departments due to lack of clarity in jurisdiction, the same shall be resolved through joint inspections.
- In unauthorized colonies, the responsibility of maintaining public assets such as roads, drains etc. will be of the agency/department which has been entrusted of construction of such roads/ pavements seriously. Water logging, sewer & drinking water lines etc which the task of MCD would be carried out by MCD.
- Action taken by various agencies on the above specific points and in compliance of directions of Hon'ble Supreme Court of India are to be submitted by each of the agencies of Green War Room (Nodal agency) on weekly basis through email at greenwarroom@gmail.com
- In case of any non-compliance, the concerned HODs/Nodal Officer(s) will be held personally responsible and appropriate action will be taken for such negligence.

(Signature)
21/1/2023

(Anil Kumar Singh)
Pr. Secretary (Env.)

To,

1. Vice Chairman, Delhi Development Authority.
2. Commissioner of Police, Delhi.
3. Chairman, NHAI.
4. Divisional Commissioner, GNCTD.
5. Principal Secretary, Environment, GNCTD
6. Development Department, GNCTD
7. Secretary, Irrigation & Flood Control Department, GNCTD
8. CEO, Delhi Jal Board
9. Commissioner, MCD
10. Principal Secretary, PWD
11. Managing Director, NBCC
12. Director General, CPWD
13. Commissioner, Industries, GNCTD.
14. MD, DSIIDC.
15. Secretary, New Delhi Municipal Council.
16. Member Secretary, Delhi Pollution Control Committee

- 17 CEO, Delhi Cantonment Board
- 18 Deputy Commissioner of concerned MCDs (Nodal Officer of Hotspots)
- 19 CEO, BSES Yamuna Power Ltd.
- 20 CEO, BSES Rajdhani Power Ltd.
- 21 CEO, TPDDL

F.No-DPCC/10/(06)/05/2012/ 7422-7941

Dated: 05/01/2023

Copy to:-

1. Principal Secretary to Hon'ble LT. Governor, Delhi
2. Addl. Secretary to Hon'ble Chief Minister, Delhi
3. Secretary to Hon'ble Minister (Environment and Forest), GNCTD
4. Chairman, CPCB
5. Chairman, DPCC
6. Joint Secretary, Commissioner for Air Quality Management
7. PS to Secretary, MoEF& CC, Gol.


(Anil Kumar Singh)
Pr. Secretary (Env.)

Reporting Format

S. No.	Direction/ Activity	Implementing agency	Specific Action Taken	Remarks
1.	Clearance of Construction and Demolition (C&D) waste and garbage dumps on <u>road side</u> - special emphasis on <u>hotspots</u> .	Road Owning agencies i.e. DDA, PWD, DMCs, DSIIDC & NHAI, NDMC, DCB	Quantity of waste cleared: i. C&D Waste:.....MT ii. Garbage:MT iii. Plastic Waste:..... MT iv. Name (s) of road stretches/ major dumps cleared:....	
2.	Clearance of Construction and Demolition (C & D) waste and garbage dumps on <u>vacant plots</u> .	DDA, DJB, PWD, DCB	Quantity of waste cleared: i. C&D Waste:.....MT ii. Garbage:MT iii. Plastic Waste:..... MT iv. Name (s) of location/details of plots:....	
3.	Clearance of Construction and Demolition (C&D) waste and garbage dumps along the <u>drains</u> .	Irrigation & Flood Control, DMCs, PWD, NDMC, DCB	Quantity of waste cleared: i. C&D Waste:.....MT ii. Garbage:MT iii. Plastic Waste:.....MT iv. Name (s) of stretches/location cleared:....	
4.	Dust control at C&D sites and closure of C&D projects un-registered on DPCC web portal.	ULBs, DPCC, Department of Revenue, DDA, NHAI, DMRC, NBCC, PWD, CPWD	i. No. of sites found defaulting (Nos.)... ii. No. of notices/ challans issued (Nos.).... iii. Amount of fine imposed (Lakhs)...	
5.	C & D waste removal on identified stretches on <u>O-Zone</u> (Yamuna River bed), <u>Ridge</u> and along <u>UER-II</u> (Urban Extension road-II)	DDA	Quantity of C&D waste/ garbage cleared i. O Zone:MT ii. Ride:.....MT iii. UER-II:.....MT Name (s) of stretches/ location cleared:	
6.	Removal of <u>illegal parking</u> and <u>illegal street hawking</u> and other <u>encroachments</u> of major traffic corridors.	Delhi Police	i. No. of illegal parking removed: ii. No. of illegal street vendors removed: iii. No. of encroachment removed: iv. Name of traffic corridors cleared: v. No. of challans issued: vi. Amount of penalty levied:	
7.	<u>Making Hotspots dust free:-</u> i. Greening and paving of road sides and other vacant patches. ii. Filling of potholes. iii. Mechanical sweeping. road iv. Water sprinkling. v. Night patrolling.	DMCs, PWD, DSIIDC	Separate format for hotspots is attached	

8.	Closure of industries in non-conforming areas including <u>disconnection of electricity and water supply.</u>	DMCs Industries department, DISCOMs, DJB	i. No. of industries closed in non-conforming area: ii. No. of electricity disconnections: iii. No. of water supply disconnections:	
9.	Closure of polluting industries including <u>disconnection of electricity and water supply.</u>	DPCC, DISCOMs, DJB	i. No. of industries closed: ii. No. of electricity disconnections: iii. No. of water supply disconnections:	
10.	Expeditious redressal of complaints reported by <u>CPCB teams</u> and updated on <u>SAMEER App.</u>	DMCs, PWD, DSIIDC, DPCC, DJB	i. No. of complaints received on SAMEER App: ii. No. of complaints uploaded as resolved on SAMEER App: iii. No. of complaints shown as pending:	
11.	Special measures to be taken for preventing dust pollution in Shahjahanabad Redevelopment area	PWD	i. Road sweeping in Kms: ii. Road sprinkling in Kms: iii. Roads paved in Kms: iv. C&D waste lifted in MT: v. Garbage lifted in MT: vi. Areas from traffic congestion/ encroachment removed:	
12.	Restriction on use of DG sets in conforming and non-conforming areas		i. No. of notices/ challans issued for using unauthorized DG sets today (Nos.) ii. Amount of fine imposed for using unauthorized DG sets today (Lakhs) iii. Amount of fine collected for using unauthorized DG sets today (Lakhs)	
13.	Open burning of biomass and solid waste, stubble burning and landfill fires	Development Dept, DMCs, NDMC, DCB	i. Incidences reported ii. Challans issued	

ATR in Hotspot

Hotspot under MCD

Action Points	Wazirpur	Narela	Mundka	Bawana	Rohini	JahanirPuri	Anandvihar	Mayapuri	VivekVihar	Punjabi bagh	Dwarka	Ohkla phase II	R K Puram
Quantity of C&D Waste lifted in MT													
Quantity of garbage removed in MT													
Quantity of plastic waste removed in MT													
Length of road sprinkled with water													
sprinklers in Kms													
Length of roads mechanically swept using MRS in Kms													
Road repaired (in sqmt)													
Pot holes filled (in sqmt)													
Traffic Congestion Points with action taken													

Hotspot under MCD

Action Points	Hotspot under MCD										R K Puram	
	Wazirpur	Narela	Mundka	Bawana	Rohini	JahanirPuri	Anandvihar	Mayapuri	VivekVihar	Punjabl bagh		Dwarka
Number of open burning incidents (with no. of challans and Mitigated amount)												
Area Greened in sqm												
No. of trees planted												
Action against Polluting units												